

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.204
C.P.(CAA)/21(AHM)2024
in
C.A.(CAA)/67(AHM)2023

Proceedings under Section 230 & 232 of Co. Act, 2013

IN THE MATTER OF:

Durga Polysters Private Limited
Durga Processors Private Limited
Durga Avenue Private Limited

.....Applicant

.....Respondent

Order delivered on: 04/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Ms. Vaibhavi Parikh, Advocate
For the RD Office	: Mr. Shiv Pal Singh, Dy. Director
For Income Tax Dept.	: Ms. Kinjal Vyas, Advocate for
	: Ms. Maithili Mehta, Advocate
For OL	: Mr. Sandip Tupe, Technical Assistant

ORDER
(Hybrid Mode)

Now, the Income Tax Department has filed its report on 26.06.2024 vide inward diary No. R-298, the same is taken on record. As per the report dated 25.06.2024 there are no dues against the companies involved in the scheme and no proceedings are pending. Further, the income tax department has no objection for the approval of the scheme in the matter.

RD office as well as OL has already given no objection qua the approval of the scheme.

We have heard the learned Counsels for the parties as well as representatives of concerned departments and perused the record.

Reserved for the order.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)